CENTRAL ELECTRICITY REGULATORY COMMISSION (Legal Division)

Hearing Schedule for the month of July, 2014 (Advance)

Date, Day & Time	SI. No.	Petition No.	Petitioner	Subject in Brief
1.7.2014	1.	237/GT/2013	NEEPCO	Revision of tariff of Assam Gas Based Power Project of NEEPCO.
Tuesday At 10:30 A.M.	2.	196/GT/2013	DVC	Approval of Tariff for Chandrapur Thermal Power Station.
	3.	231/GT/2013	NHPC	Revision of tariff for the tariff period 2009-14 in respect of Chamera-II Power Station.
	4.	222/GT/2013	NTPC	Revision of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II, (420 MW).
	5.	260/GT/2013	NTPC	Petition for Revision of Tariff for National Capital Thermal Power Station, Dadri Stage-I (840 MW) from 1.4.2009 to 31.3.2014 after truing up exercise.
	6.	243/GT/2013	NTPC	Approval of tariff of Talcher Super Thermal Power Station Stage-I.
3.7.2014 Thursday At 10:30 A.M.	1.	84/MP/2014	SPL	Petition read with statutory framework governing procurement of power through competitive bidding and Article 11.6 read with Article 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for recovery of amounts claimed by Sasan Power Limited in terms of the Monthly Bills. (On admission)
	2.	64/MP/2013	DVC	Petition in respect of power supply related disputed issue raised by Jharkhand State Electricity Board.
	3.	92/MP/2014 with I.A. No. 23/2014	KSEB	Petition in the matter of arbitrary denial of Medium Term Open Access violating the provisions of the regulations.
	4.	267/2010	PGCIL	Transmission tariff for Barh - Balia kV D/C (Quad)line under Transmission System associated with Barh - Generation Project (3 x 660 MW) in Eastern Region from DOCO (1.07.2010) to 31.3.2014.
	5.	227/TT/2013	PGCIL	Revised transmission tariff for Barh- Balia 400 KV D/C (Quad) line along with associated bays at Balia S/s after approval of RCE under transmission System associated with Barh Generation Project (3 X 660 MW) in ER.
8.7.2014 Tuesday	1.	321/TL/2013	PTCL	Grant of Inter State transmission Licence to the Patran Transmission Co. Ltd.
At 10:30 A.M.	2.	69/MP/2014	AMPPGPL	Petition for relinquishment of the Long Term open Access under the Bulk Power Transmission Agreement dated 29.07.2009, under Regulation 18 read with 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) regulations, 2009. (On admission)
	3.	128/MP/2014	TEL	Petition seeking permission for allowing injection of infirm power from Units 51, 52 and 53 testing including full load testing for the period beyond six months up to the declaration of commercial operation of the respective units.
	4.	53/MP/2014	EMCO	Power Purchase Agreement dated 21.03.2013 executed between EMCO Energy Limited and Electricity Department Dadra and Nagar Haveli for recovery of capacity Charges arising due to non- scheduling of power as per the terms of the Power Purchase Agreement.

	5.	32/MP/2014	ENICL	Petition under Section 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework for tariff-based competitive bidding for transmission service.
	6.	24/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering Petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new Coal pricing regulation by Indonesian Government and depreciation of Indian Rupee vis-a-vis US Dollar and Levy MAT as per amendment of Section 115 JB of I.T Act, 1961.
	7.	64/MP/2014	SMSKL	Petition for recognition and issuance of Renewable Energy Generation) Regulations, 2010.
	8.	30/MP/2014	NLDC	Grant of Connectivity as per Regulation 8(2) and 8(4) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and related matters) Regulations, 2009 and Regulation 4(2) and 6(6) of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007.
	9.	10/SM/2014	Suo-Motu	Non-Compliance of Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010.
	10.	I. A. No. 14/2014 & 18/2014 in 224/TT/2012	NETCL	Petition for splitting of tariff into sub-section-wise i.e. (i) Byrnihant-Azara and (ii) Azara-Bongaigaon section of the III Asset vis Byrnihant-Bongaigaon of 400 kV D/C Twin Mose Palatana- Bongaigaon Transmission Line in North East Transmission Company Limited, Gurgaon (NETC).
	11.	15/RP/2014	NTPC	Review of the Order dated 22.02.2014 passed by the Hon'ble Commission in Petition No 184/TT/2011 approving the transmission tariff of ATS of Pallatana Gas Based Power Project and the Bonaigaon Thermal Power Station in North Eastern Region for the tariff period from 01.04.2009 to 31.03.2014.
10.7.2014 Thursday At 10:30 A.M.		The matte	rs listed for	hearing on 10.7.2014, now stand listed on 11.7.2014.
11.7.2014 Friday At 10:30 A.M.	1.	5/MP/2014	Electricity Deptt. Govt. of Goa	Petition under Section 79(i)(c) and 79(i)(k) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State transmission Charges and losses) regulations, 2010 and regulations 110,111,112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	2.	76/MP/2014	SCPL	Petition for reduction of Long Term Open Access from 60 MW to 30 MW (Unit-I, 15 MW, Unit-II 15 MW) and refund of the excess transmission charges paid by the Petitioner as per the Bulk Power Transmission Agreement dated 30.04.2009. (On maintainability)
	3.	73/MP/2014 with I.A. No. 33/2014	JTCL	Petition under Section 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework for tariff-based competitive bidding for transmission service in the matter of 765 kV D/C transmission line from Dharamjaygarh-Jabalpur and 765 kV S/C transmission line from Jabalpur pool-Bina being implemented by Jabalpur Transmission Company Limited. (<i>I. A. has been filed by M.B. Power (Madhya Pradesh) Limited for impleadment of PGCIL as a party to the petition)</i>
	4.	331/SM/2013	Suo-Motu	Non-compliance of CERC (procedure, terms and condition for grant of transmission Licence and other related matters) Regulations 2009.

15.7.2014	1.	29/TDL/2013	JIL	Application for grant of licence for Inter-State Trading in
Tuesday At 10:30 A.M.	1.	29/10/2013	JIL	Electricity to Jai International private Limited.
	2.	111/MP/2014 with I.A. No. 34/2014	HEGCPL	Petition under Section 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium-term Open Access in Inter-state Transmission and related matters) Regulations, 2009. (On admission)
	3.	112/MP/2014	DGVCL	Petition under Section 79(i)(c) read with Section 142 of the Electricity Act, 2003 for Compliance of the Order dated 08.06.2013 passed by this Hon'ble Commission in Petition No 245/MP/2012. (On admission)
	4.	86/MP/2014	KSEB	Petition under section 94(f) of the Act seeking time extension for implementing Hon'ble commissions Order dated 19.12.2013 in Petition No 146/MP/2013 with I. A. 36/2013 filed by SRLDC before Hon'ble CERC in the matter of providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (i) of the CERC (Indian Electricity Grid Code) (First amendment), Regulations, 2012 read along with Regulation 3(E) of Central Electricity Authority(Grid Standards) Regulations, 2010 and following best practices of O&M of Transmission elements for ensuing security of the Southern Regional Grid as well as the Interconnected Indian Grid. (On admission)
	5.	14/RP/2014	UPCL	Review of Commission's order dated 20.2.2014 in Petition No. 160/GT/2012 pertaining to determination of tariff of 2X600 MW power plant of Udupi Power Corporation Limited.
	6.	94/TL/2014	NRSS XXXI (A)	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (procedure, Terms and Conditions for Grant of Transmission License and other related matters) regulations 2009 with respect to NRSS XXXI (A) Transmission Limited.
	7.	93/TT/2014	NRSS XXXI (A)	Application for Adoption of Transmission charges under Section 63 of the Electricity Act, 2003 for NRSS XXXI(A) Transmission Limited (a 100% wholly owned subsidiary of Power grid Corporation of India Limited) to establish transmission system for Northern Region System Strengthening Scheme, NRSS-XXXI (part-A).
	8.	66/TT/2014	RAPPTCL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission charges with respect to Transmission System being established by RAPP Transmission Company Limited.
	9.	56/TL/2014	UTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, terms and Conditions for Grant of transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Unchahar Transmission Limited.
	10.	13/RP/2014	MPPMCL	Petition under section 79 of Electricity Act, 2003 praying for direction to U. P. Power Corporation Limited for payment of compensation amount to MP Power Management Company Limited (MPPCL) due to retention of MPs Share of Power /Non supply of IT from Rihand Matatila Hydel Power Station to MPSEB.
	11.	91/MP/2014 with I. A. No. 20/2014	TSIMA	Petition under Section 79 of the Electricity Act, 2003 read with Clause 5.2 of the Operating code under the Indian Electricity Grid code and Regulations 12 and 13 of the CERC (Unscheduled Interchange Charges and related matters) Regulations, 2009; Regulations 7(i) & (2), 12, 13 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014 and

				Regulations 111, 114 and 115 of the CERC (Conduct of Business) Regulations, 1999.
17.7.2014 Thursday At 10:30 A.M.	1.	92/MP/2014	KSEB	Petition in the matter of arbitrary denial of Medium Term Open Access violating the provisions of the regulations.
22.7.2014 Tuesday At 10:30 A.M.	1.	54/MP/2014	RIL	Petition under Section 17(3) of the Electricity Act for amalgamation/merger of Petitioner No. 2 (WRTM) and Petitioner No 3. (WRTG) with Petitioner No. 1 (Reliance Infra). (On admission)
	2.	70/MP/2014	NEEPCO	Petition under Regulation 3 of CERC (Conduct of Business) (Amendment) Regulations, 2013 and Regulation 54 of CERC (Terms and Conditions of tariff) Regulations, 2014. (On admission)
	3.	129/MP/2014	NTECL	Petition under Regulation 8 of CERC (Grant of Connectivity, Long-term Access and Medium term Open Access on Inter-State transmission and related matters) (Second Amendment) Regulations, 2012 and CERC Deviation Settlement Mechanism and related matters regulation 2014.
	4.	157/MP/2013	THDCIL	Revision of Declared Capacity for a day (in MW) for the generating stations of the Petitioner-THDC India Limited.
	5.	6/MP/2014	CSPDCL	Petition for cancellation of Transmission Licence dated 9.5.2011 granted by the Commission to M/s Jindal Power Limited Tamnar- PGCIL, Raipur transmission line and 400/220/33 kV Jindal Power Limited Tamnar-Switchyard.
	6.	19/MP/2013	PGCIL	Revocation of licence and for vesting of the project in CTU.
	7.	20/MP/2013	PGCIL	Revocation of licence and for vesting of the project in CTU.
	8.	MP/91/2014 with I.A. No. 20/2014	SIMA	Petition under Section 79 of the Electricity Act, 2003 read with Clause 5.2 of the Operating code under the Indian Electricity Grid code and Regulations 12 and 13 of the CERC (Unscheduled Interchange Charges and related matters) Regulations, 2009; Regulations 7(i) & (2), 12, 13 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014 and Regulations 111, 114 and 115 of the CERC (Conduct of Business) Regulations, 1999.
	9.	111/MP/2014 with I.A. No. 34/2014	HEGCPL	Petition under Section 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium-term Open Access in Inter-state Transmission and related matters) Regulations, 2009. (On maintainability)
22.7.2014 Tuesday At 2:30 P.M.	1.	92/MP/2014 With I.A. No. 36/2014	KSEB	Petition in the matter of arbitrary denial of Medium Term Open Access violating the provisions of the regulations.
24.7.2014 Thursday At 10:30 A.M.	1.	16/RP/2014	NTPC	Review of the Order dated 15.05.2014 passed by the Hon'ble Commission in Petition No 188/GT/2013 revising the tariff of Singrauli Super thermal Power Station (2000 MW) for the Period from 01.04.2009 to 31.03.2014. (On admission)
	2.	18/RP/2014	NTPC	Petition for review of the Order dated 13.05.2014 passed by Hon'ble Commission in Petition NO 135/GT/2013 in the matter of revision of tariff of Kahalgaon Super Thermal Power Station Stage-1 (840 MW for the period 01.04.2009 to 31.03.2014. (On admission)
	3.	19/RP/2014	NTPC	Review of the Order dated 15.05.2014 passed by Hon'ble Commission in Petition NO 148/GT/2013 in respect of revision of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000

				MW) for the period from 01.04.2009 to 31.03.2014 after truing up exercise. (On admission)
	4.	20/RP/2014	NTPC	Review of the Order dated 15.05.2014 passed by Honourable Commission in petition NO 139/GT/2013 revisinng the tariff of Anta gas Power Station (419.33 MW) for the Period from 01.04.2009 to 31.03.2014. (On admission)
5	5.	114/MP/2014	PGCIL	Petition to Remove Difficulty to adjudicate the difference or dispute arisen with regard to the compensation, as detailed in the petition and seeking direction from this Hon'ble Commission relating to construction of 400/220KV Yelahanka substation under System Strengthening in SR-XII and construction of Madhugiri- Yelahanka 400KV D/C (quad) line under System Strengthening in Southern Region-XIII. (On admission)
e	6.	92/MP/2014 With I.A. No. 36/2014	KSEB	Petition in the matter of arbitrary denial of Medium Term Open Access violating the provisions of the regulations.
7	7.	67/TL/2014	RAPPTCL	Application for Grant of Transmission License to RAPP Transmission Company limited.
٤	8.	81/MP/2013	GMRKEL	Compensation due to Change in Law impacting revenues and costs during the Operating Period.
2	9.	8/MP/2014 with I.A. No. 6/2014	EMCO	Evolving a mechanism for grant of an appropriate adjustment/compensation to offset financial/commercial impact of change in law during Construction and Operating period. (On maintainability)
1	0.	131/MP/2014	NLC	Seeking Commissions Permission to maintain status-quo for injection of infirm power under UI mechanism till declaration of COD of Unit I or 31.03.2015 which is earlier
1	1.	2/MP/2014	NLC	Claim of Kerala State Electricity Board regarding quantum of adjustment for Income Tax pursuant to the Order dated 20.09.2012 passed in Petition No 15 of 2010 by the Hon'ble Commission and Order dated 03.07.2013 in Appeal No 250 of 2012 passed by the Hon'ble Appellate Tribunal for Electricity.
1	12.	79/RC/2014	EEPDCL	Regulatory Compliance Application for up-gradation of inter-state trading license in electricity from Category III to, Category II proviso to Regulation No. 7 (b) of Central Electricity Regulatory Commission (procedure, terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and as amended from time to time.
1	3.	317/MP/2013	NPPL	Petition for the relinquishment of the long term open access under the Bulk Power transmission Agreement dated 07.06.2010 and return of bank guarantee.
1	4.	10/MP/2014	SSL	Direction to the respondent to refund the Back-up supply Charges collected from the petitioner, during the course of grant of Inter State open access to the Petitioner, by contravening and violating CERC (Open access in Inter-State transmission) Regulations, 2008.

-sd/-(T. D. PANT) Deputy Chief (Legal) 24.7.2014